IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 101
(IB)-1086(PB)/2020

IN THE MATTER OF:

Jammu & Kashmir Bank Ltd. .... Petitioner/Applicant
v.
Aman Hospitality Pvt. Ltd. .... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 27.09.2022

CORAM:
JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner Mr. Chaitanya, Adv.
For the Respondent Mr. Rajeev Mehra, Sr. Adv. with Mr. V. Anush Raajan & Mr. Pradyumn Yadav, Advs.

ORDER

It is stated by proxy counsel that Mr. Saurabh Aggarwal, Ld. Counsel for the J & K Bank Ltd. is in Dehradun and unable to appear.

Ld. Counsel for the respondent is present court.

In view of above, list the matter for physical hearing on 06.12.2022.

Sd/-

(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

27.09.2022
Ritu Sharma